



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 694 Dispur, Monday, 17th October, 2022, 25th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 17th October, 2022

No. LGL.158/2022/19.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XLV OF 2022  
(Received the assent of the Governor on 7th October, 2022)  
THE ASSAM LAND AND REVENUE REGULATION  
(AMENDMENT) ACT, 2022

## AN ACT

further to amend the Assam Land and Revenue Regulation, 1886.

### Preamble

Whereas, it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter referred to as the principal Regulation in the manner hereinafter appearing;

Regulation  
I of 1886

It is hereby enacted in the Seventy-third Year of the Republic of India as follow :-

### Short title, extent and commencement

1. (1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Regulation.
- (3) It shall come into force at once.

### Insertion of new section 10A

2. In the principal Regulation, after section 10, the following new section shall be inserted, namely :-

#### "Donation of land

- 10A. Any land holder, not being a minor, who, voluntarily donates any land, shall, on application before the Deputy Commissioner and upon confirmation of such application, shall cease to pay the revenue assessed thereon and shall forfeit the status of land holder in respect of that land. The land so donated shall be vested in the State Government free from all encumbrances and shall be disposed in the same manner as any other land which is at the disposal of the Government as per provision of section 12 of this Act."

### Insertion of new sections 12A, 12B and 12C

3. In the principal Regulation, after section 12, the following new sections shall be inserted, namely :-

#### "Disposal of lands vested in the Assam State Bhoodan Gram dan Board

- 12A. Lands vested in the Assam State Gramdan Board under the Assam Gramdan Act, 1961 shall be vested to the State Government and such land shall be free from all encumbrances and shall be disposed of in the same manner as any other land disposed by the Government as per provision of section 12 of this Act."

Act No. 1  
of 1962

### Right and liabilities of grant holder

- 12B. The rights and liabilities of the grantees under the Assam Gramdan Act, 1961 and the Assam Bhoodan Act, 1965 shall not be affected and such grantees shall be deemed to be the 'land holder' under clause (g) or 'settlement holder' under clause (h) of section 3 and other 'land holder' under section 8, as the case may be under this Act.

Act No. 1  
of 1962  
Act No.  
XXIII of  
1966

Repeal and  
savings

12C. (1) The Assam Gramdan Act, 1961 and the Assam Bhoodan Act, 1965 are hereby repealed.

(2) Notwithstanding such repeal,-

(a) any rule made, any order issued, any notification published, any proceeding commenced, any action taken, or anything whatsoever done under these Acts shall continue and be deemed to have been continued and have effect as if made, issued, published, commenced, taken or done under the provisions of this Act;

(b) any action taken, order made, or other acts, and things done by any officer acting or purporting to act under the Acts so repealed shall be valid and shall be deemed always to have been valid and shall not be called in question in any court on the ground of incompetency of the Officer to act under the Acts so repealed.”

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.